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**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH :: AT NEW DELHI**

**I.A. No. 691/ 2025  
In Original Application No. 1271/2024**

Shri Khroo L. Pariat

-Vs-

..... Applicant/ Petitioner

State of Meghalaya and Others.

..... Respondents

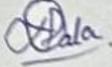
**COURT FEES**

Affidavit-in-Reply



Dated, Shillong  
3<sup>rd</sup> March, 2026

Filed By

  
(Advocate)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH :: AT NEW DELHI**

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In Original Application No. 1271/2024

Shri Khroo L. Pariat

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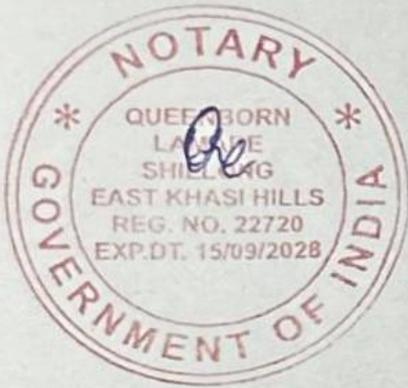
-Vs-

State of Meghalaya and Others.

..... Respondents

IN THE MATTER OF:

An Affidavit-in-reply filed for and on behalf of Respondent No 9, viz, M/s Dhar Construction Company in response to the I.A. No. 691 of 2025, filed by the Applicant/ Petitioner seeking directions;



AFFIDAVIT-IN-REPLY

I, **Shri Manhimaai Lamare**, aged about 31 years, son of Smti M. Lamare, R/o Nongrim Hills, Shillong, East Khasi Hills district, Meghalaya, do hereby solemnly affirm and declare as follows:-

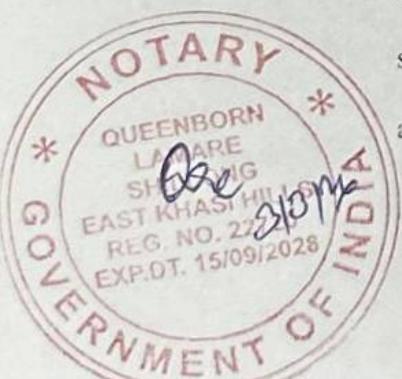
1. That I am the Authorized Signatory of M/s Dhar Construction Company, who is impleaded as Respondent No 9 in the instant case. I am conversant with the fact and circumstances of the case and I am duly authorised and competent to file the instant Affidavit for and on behalf of the Respondent No. 9 (hereinafter referred to as "the Answering Respondent").

SL / Instrument No 55

Date 03-03-2024

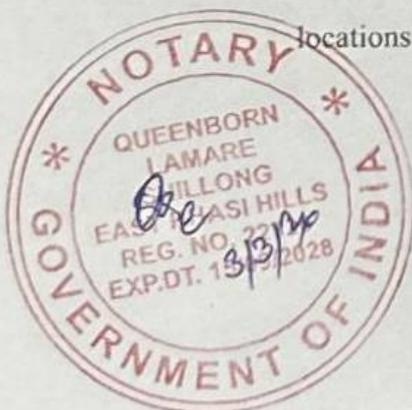
## 3

2. That the Answering Respondent begs to state that the primary Response Affidavit has already been filed by the Answering Respondent before this Hon'ble Tribunal, and it is humbly prayed that the same may be read as part and parcel of this instant Affidavit, for the sake of brevity.
3. That this instant Affidavit-in-reply is being filed in pursuance to this Hon'ble Tribunal's order dated 04-02-2026.
4. That in reply to the averments made in Para 1 of the I.A., the Answering Respondent humbly submits that the same are derived out of records and requires no further comments.
5. That in reply to the averments made in Para(s) 2 and 3 of the I.A., the Answering Respondent humbly submits that there is no dispute with regard to the importance of the Myntdu river and the need for its preservation. The Answering Respondent is committed to adhering with the applicable rules, regulations and provisions in such regard.
6. That in reply to the averments made in Para 4 of the I.A., the Answering Respondent humbly submits that the principal contract has been completed in April, 2025, and at present, only one bridge (under CoS) is ongoing and nearing its completion, and for the same, the Answering Respondent has taken all possible measures as directed by the concerned Authorities to ensure that no pollution and/or dumping of soil, etc., is caused to the Myntdu River. In so far the surrounding paddy fields are concerned, the same have been remedied/ rectified and the Answering Respondent has duly paid the affected landowners/ farmers,



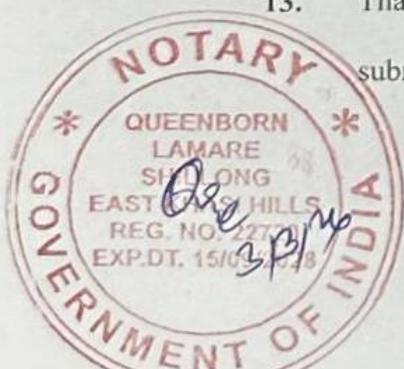
etc., adequate compensation through the State Government, which has been duly received and acknowledged by the concerned persons without any protest.

7. That in reply to the averments made in Para 5 of the I.A., the Answering Respondent has no such comments.
8. That in reply to the averments made in Para(s) 6 and 7 of the I.A., the Answering Respondent humbly submits that the same are derived from records, and hence, requires no further comments.
9. That in reply to the averments made in Para 8 of the I.A., the Answering Respondent humbly submits that in so far the Answering Respondent is concerned, the entire work has been carried out under the supervision of the State PWD, and other allied / concerned authorities. The concerned authorities have also conducted the water testing of the Myntdu river, and upon examination/ analysis, the same was found to be well within the specified parameters. The Answering Respondent had also duly intimated, along with photographs, to the concerned authority of the State PWD (Roads) Department, inter alia, that all the excavated earth cuttings, etc., have been dumped at the designated dumping areas, and that most of the excavated earth has been used for backfilling of the retaining walls, etc. The said earth cutting/ excavation works have been carried out as per the approved DPR. Further, to prevent any runoffs, the Answering Respondent has constructed several additional sandbag walls in the vulnerable locations on its own cost.



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10. That in reply to the averments made in Para(s) 9 to 13 of the I.A., the Answering Respondent humbly submits that the Answering Respondent has the highest regards to the environmental concerns, importance of proper waste disposal, waste management, sanitation, and its impact on the environment, water quality, etc., and shall ensure compliance to the applicable rules, guidelines, etc., in such regard, so as to ensure that there is no pollution of the Myntdu river and/or damage to the surrounding areas, river bed, etc., on part of the Answering Respondent in any way whatsoever.
11. That in reply to the averments made in Para(s) 14 to 23 of the I.A., the Answering Respondent humbly submits that in so far the suggestions made by the Applicant are concerned, the concerned State authorities may take necessary steps for the same. It would be pertinent to mention herein that the previous contractor had unfortunately dumped large amounts of earth/ soil in the valley whereupon the bridge (under CoS) under construction is situated, however, at present, the Answering Respondent has already cleared major portion of such dumped soil and the bridge is likely to be completed by February-March, 2026. Thereafter, any remaining soil, etc., shall be removed forthwith.
12. That in reply to the averments made in Para 24 of the I.A., the Answering Respondent humbly submits that the same are derived from records, and hence, requires no further comments.
13. That in reply to the Prayers made in the I.A., the Answering Respondent humbly submits that the Answering Respondent shall take all proactive remedial



measures and shall abide by/ comply with the applicable C&RD Rules as directed by the concerned authorities.

14. That the Answering Respondent craves leave of this Hon'ble Tribunal to rely upon and/or urge additional grounds, materials, documents, etc., if any, and/or file supplementary affidavit(s), if necessary at the time of hearing of this instant application.
15. That the statements made in paragraphs 1 to 14 hereinabove are true to my knowledge, belief and information and also borne out of matters of record, and include my submission before this Hon'ble Tribunal.

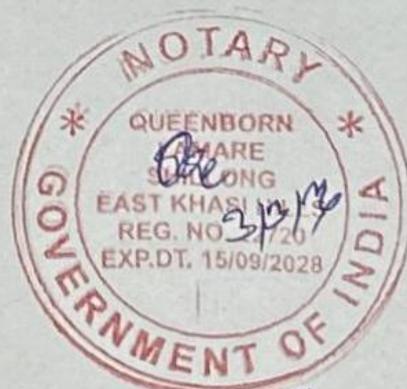
And I hereby sign this Affidavit on this 3<sup>rd</sup> day of March, 2026 at Shillong.

Identified By:

*Lamare*  
N. Lamare  
(Advocate)

  
DEPONENT

Solemnly Affirmed before me this Day on 3/3/26 The Deponent is identified by Mrs N. Lamare Attic  
I Certify that the contents of the Affidavit are read over and Explained to the Deponent who verified the same before me.



Queenborn Lamare  
NOTARY  
East Khasi Hills District  
Reg. No. 22720

**VERIFICATION**

Verified at Shillong on this 3<sup>rd</sup> day of March, 2026 that the contents of the above affidavit are correct and true to the best of my knowledge, belief and nothing has been concealed there from.

Identified By:

*N. Lamare*  
N. Lamare  
(Advocate)

  
DEPONENT

